

**Rights of Muslim Women**

656. SHRIMATI BHAVNA BEN DEVRAJ BHAI  
CHIKHALIA :  
SHRI HARIN PATHAK :  
SHRI KASHIRAM RANA :

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether attention of the Government has been drawn to the Supreme Court's judgment given in July 1997 on the Muslim Women (Protection of Rights on Divorce) Act that a divorcee Muslim father was liable to pay maintenance to his children living with their mother;

(b) if so, whether the Government are contemplating to bring a legislation before the House to amend the relevant Act/laws for the purpose;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI RAMAKANT D. KHALAP) :  
(a) Yes, Sir.

(b) to (d) No legislation for the purpose is considered necessary for the present.

[*Translation*]

**Transportation of Coal**

657. SHRI HANSRAJ AHIR : Will the Minister of COAL be pleased to state:

(a) whether there are complaints of irregularities in the functioning of Ex-servicemen Transport Companies being run as a joint venture of the Ministry of Coal and Ministry of Defence;

(b) whether the Government have initiated or completed and probe in view of these complaints;

(c) if so, the irregularities came to force in the probe and the action taken against the erring companies;

(d) whether the Govt are contemplating to wind up this scheme; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH): (a) to (c) The irregularities being alleged were that these companies do not engage ex-servicemen personnel to the extent stipulated in the existing MOU and the rates being paid to them are higher than the market rates. Looking into the above alleged irregularities, the CIL Board in its 163rd meeting held on 2.1.97 appointed a Committee to review the engagement of Ex-servicemen and the terms and conditions of the existing MOU. The Committee felt that there is need for continuing the ex-servicemen transport companies which provide reliable captive transport to the coal subsidiaries as well as provide resettlement to ex-servicemen. The Committee after interaction with the Directorate General of Resettlement has suggested suitable modifications to reduce & eliminate the above irregularities. This has been approved by the CIL Board on 19.9.97. There is no joint venture company with Ministry of Coal, Ministry of Defence and Transport Company.

(d) No sir. There is no plan for winding up the Scheme.

(e) Question does not arise.

[*English*]

**Green Channel Assessment Scheme**

658. SHRI RUPCHAND PAL : Will the Minister of FINANCE be pleased to state:

(a) whether there is a scheme called 'The Green Channel Assessment Scheme' in which importers with unblemished records are allowed clearance without detailed examination;

(b) if so, the name of those 'unblemished' importers and their service period in import; and

(c) the details of items imported by them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ) : (a) to (c) Yes, Sir. The Government has notified the scheme for expeditious assessment and clearance of goods by importers having proven identity and unblemished record of past conduct. The type of goods covered are bulk raw materials and components imported by major manufacturers which are being repeatedly imported. A representative list of companies with goods imported by them is given in statement enclosed herewith.